

[श्री शरद यादव]

का यह मामला है। 377 में वीका दे कर आपने हमें चुप करा दिया है।

श्रीमती मृगाल गोरे : (बम्बई उत्तर) : इसके बारे में जी**

MR. SPEAKER: Do not record.

MR. SPEAKER: No, No. Nothing doing. Do not record. Rules do not permit me

SHRIMATI MRINAL GORE: **

SHRI UGRASEN (DEORIA): **

MR. SPEAKER I understand yesterday one of the Chairman on the Panel of Chairman allowed somebody to make a statement which is totally against the rules. You have given the Calling Attention notice today which can be considered for Monday. I cannot change the rules. If somebody has allowed it, it is totally illegal. Once I allow, it will become a precedent. So, do not record.

SHRIMATI MRINAL GORE.**

MR. SPEAKER: There are many champions for ladies but the rules do not champion them. So, I will not allow. Do not record anything. I do not want to set a bad precedent.

SHRIMATI MRINAL GORE: **

MR. SPEAKER: I told you already it would be a bad precedent. I will not allow it. I will never set a bad precedent.

SHRI MOHD. SHAFI QURESHI (Anantnag): Sir, I would like to know whether my 377 has been accepted.

MR. SPEAKER: No, no. Not today. Now Mr. Sivaji Patnaik,

(v) REPORTED TERMINATION OF AGREEMENT FOR SUPPLY OF WORKERS BY CENTRAL EMPLOYMENT EXCHANGE (LABOUR) GORAKHPUR TO HINDUSTAN STEEL LTD.

SHRI SIVAJI PATNAIK (Bhubaneswar): Sir, I beg to submit the following under Rule 377. Consequent to the termination of agreement for supply of workers by the Central Employment Exchange (labour) Gorakhpur to Hindustan Steel Ltd. (Kalta Iron (Mines) 550 workers are likely to be terminated after 17th April, 1978. The action of the HSL management is arising out of the successful struggle of the workers to win a higher rates of wages and improvement in living conditions. When the management of Rourkela Steel Plant is purchasing iron ore of 20,000 tonnes and manganese of 7000 tonnes from outside, the retrenchment notice to these workers is clearly meant to recruit new cheap labour by throwing on Street these 550 workers who worked for 5-6 years in this mine.

The decision of the Hindustan Steel management amounts to an unfair labour practice and the Government should take immediate steps to prevent the management from indulging in such malpractices. The workers who were opposing the retrenchment orders were lathi charged on 26th March while 55 workers including women with children were arrested. Further, the petitioner, Shri Rabinarayan Naik, that is, the first signatory to the petition to Lok Sabha which was presented just in few minutes back today, has been arrested in this connection. I would request the Government to intervene in the matter so that job security of these unfortunate workers is assured.